

SHRI K. M. ABRAHAM : This is the report about what the Transport Minister of Kerala has stated :

"The Minister said that the Government would require time further to consider the question of enforcing the recommendations of the wage board or increasing the transport fares. In order to enforce the wage board award, an ordinance has been promulgated or some other legal enactment has to be done. For a such procedure, the endorsement of the Central Government is also required. The Centre's stand is that such a course can be adopted only after the examination of the possibility of enforcing the award wage board recommendations voluntarily."

Will you please direct the Labour Minister to issue a statement to this effect ?

— — —

12.52 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF AGRICULTURAL REFINANCE CORPORATION, TAX CREDIT CERTIFICATE SCHEME, INCOME-TAX RULES AND NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table —

- (1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1970 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [*Placed in Library. See No. LT-4407/70*].
- (2) A copy of Notification No. G.S.R. 1798 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970, issued under section 90 of the Income-tax Act, 1961

and section 24 A of the Companies (profits) Surtax Act, 1964 regarding giving effect to the Protocol modifying and supplementing the Agreement between the Government of India and the Government of Japan for the avoidance of double taxation in respect to taxes on income. [*Placed in Library See No. LT-4408/70*].

- (3) A copy of the Tax Credit Certificate (Equity Shares) Amendment Scheme, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1822 in Gazette of India dated the 23rd October, 1970, under sub-section (4) of section 280 ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-4409/70*].
- (4) A copy of the Income-tax (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. O. 3398 in Gazette of India dated the 15th October, 1970, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See No. LT-4410/70*].
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1940, as in force in the Union territory of Delhi :—
 - (i) The Delhi Sales Tax (Fourth Amendment) Rules, 1970 published in Notification No. F. 4/160/69-Fin. (G) in Delhi Gazette dated the 3rd August, 1970.
 - (ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1970 published in Notification No. F. 4 (33)/67-Fin (G) in Delhi Gazette dated the 6th August, 1970. [*Placed in Library. See No. LT-4411/70*].
- (6) A copy each of the following Notifications (Hindi and English

- versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 1750 published in Gazette of India dated the 3rd October, 1970.
 - (ii) G.S.R. 1951 published in Gazette of India dated the 3rd October, 1970.
 - (iii) G.S.R. 1790 published in Gazette of India dated the 17th October, 1970.
 - (iv) G.S.R. 1896 published in Gazette of India dated the 10th November, 1970 together with an explanatory memorandum.
[Placed in Library. See. No. LT. 4412/70]
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and salt Act, 1944 :—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Sixty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1739 in Gazette of India dated the 3rd October, 1970.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1740 in Gazette of India dated the 3rd October, 1970.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Sixty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1741 in Gazette of India dated the 3rd October, 1970.
 - (iv) The Customs and Central Excise Duties Export Draw-back (General) Sixty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1742 in Gazette of India dated the 3rd October, 1970.
 - (v) The Customs and Central Excise Duties Export Draw-back (General) Sixty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1743 in Gazette of India dated the 3rd October, 1970.
 - (vi) The Customs and Central Excise Duties Export Draw-back (General) Sixty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1744 in Gazette of India dated the 3rd October, 1970.
 - (vii) The Customs and Central Excise Duties Export Draw-back (General) Seventieth Amendment Rules, 1970, published in Notification No. G.S.R. 1745 in Gazette of India dated the 3rd October, 1970.
 - (viii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-first Amendment Rules, 1970 published in Notification No. G.S.R. 1746 in Gazette of India dated the 3rd October, 1970, together with an explanatory memorandum.
 - (ix) The Customs and Central Excise Duties Export Draw-back (General) Seventy-second Amendment Rules, 1970, published in Notification No. G.S.R. 1747 in Gazette of India dated the 3rd October, 1970.
 - (x) The Customs and Central Excise Duties Export Draw-

back (General) Seventy-third Amendment Rules, 1970, published in Notification No. G.S.R. 1748 in Gazette of India dated the 3rd October, 1970.

- (xi) The Customs and Central Excise Duties Export Draw-back (General) Seventy-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1749 in Gazette of India dated the 3rd October, 1970, together with an explanatory memorandum.
- (xii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1787 in Gazette of India dated the 17th October, 1970.
- (xiii) The Customs and Central Excise Duties Export Draw-back (General) Seventy-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1788 in Gazette of India dated the 7th October, 1970.
- (xiv) The Customs and Central Excise Duties Export Draw-back (General) Seventy-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1789 in Gazette of India dated the 17th October, 1970.
- (xv) The Customs and Central Excise Duties Export Draw-back (General) Seventy-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1819 in Gazette of India dated the 24th October, 1970.
- (xvi) The Customs and Central Excise Duties Export Draw-

back (General) One hundred and twenty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1859 in Gazette of India dated the 31st October, 1970.

[Placed in Library. See No. LT-4413/70]

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मेरा वह प्रीविलेज का मोशन झालरेडी प्रापके सामने है...

अध्यक्ष महोदय : ग्रांडर ग्राडर । पेपर्स टु बी लेड ग्रीन दी टेबुल ।

REPORT OF COMMISSION OF INQUIRY
ON DEATH OF SHRI DEEN DAYAL
UPADHYAYA AND
ANNUAL REPORT ON SCIENCE AND
TECHNOLOGY

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS, AND
MINISTER OF STATE, DEPARTMENTS OF
ELECTRONICS AND SCIENTIFIC AND
INDUSTRIAL RESEARCH (SHRI K.C.
PANT) : I beg to lay on the Table :—

- (1) A copy of the Report of Commission of Inquiry regarding the facts and circumstances relating to the death of Shri Deen Dayal Upadhyaya ; [Placed in Library. See No. LT-4414/70]
- (2) A copy of the Annual Report on Science and Technology, 1969-70. [Placed in Library. See No. LT-4415/70]

Regarding the first item may I just say one word ? Shri Shri Chand Goyal has referred to the Prime Minister. I would like to say that she has not issued any statement...

MR. SPEAKER : That was why I was saying that I would look into it, but then hon. Members are so impatient about it. The Prime Minister has not said any thing. That is what the hon. Minister says.